

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2622  
ANSWERED ON:10.12.2012  
CANTONMENT BOARDS  
Bhujbal Shri Sameer

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether all the Cantonment Boards have been granted the status of autonomous bodies under the Cantonments Act, 2006;
- (b) if so, the names of the Boards and the facilities available to them under the said Act;
- (c) whether the Nasik Cantonment Board has been given the benefit of various Central Welfare Schemes like Jawaharlal Nehru National Urban Renewal Mission (JNNURM), India Awas Yojana, National Slum Development Programme and Educational Schemes etc.; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): A Cantonment Board is a body corporate under the Cantonments Act, 2006 having perpetual succession. A list of the 62 Cantonment Boards in the country is enclosed at Annexure-I. As per Section 10(2) of the Act, every Cantonment Board is deemed to be a municipality under clause (e) of article 243P of the Constitution for the purpose of:

(i) Receiving grants and allocations; or

(ii) Implementing the Central Government schemes of social sector, public health, hygiene, safety, water supply, sanitation, urban renewal and education.

(c) & (d): Central welfare schemes like Jawaharlal Nehru National Urban Renewal Mission (JNNURM), Indira Awas Yojana and National Slum Development Programme have not been extended to any Cantonment Board including the Deolali Cantonment Board located at Nasik. However, Government of Maharashtra has partly extended assistance and benefits under various schemes including Central welfare schemes covering areas of education, health and family welfare, to Deolali Cantonment Board.